

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
O.A NO. 201 OF 2024**

IN THE MATTER OF:

AMIT KUMAR

.....APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

....RESPONDENTS

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Saharanpur) dated 14.06.2025**

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FILED BY:



Amit Kumar
(Applicant)
Place - New Delhi
Date - 31.07.2025

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MOST RESPECTFULLY SHOWETH:

1. That the present application has been filed before this Hon'ble Tribunal seeking the revival of the Khokhari/Sindhali River, spanning the Saharanpur and Shamli districts of Uttar Pradesh, which has been adversely impacted by encroachments, lack of restoration measures, and administrative negligence.
2. That this Hon'ble Tribunal, vide its orders directed Respondent No. 7 (District Magistrate, Shamli) and Respondent No. 7 (District Magistrate, Saharanpur) to submit their responses, along with a **time-bound restoration plan**, for the revival of the Khokhari river.
3. That the Applicant herein respectfully submits this rejoinder to the reply affidavit dated 24.03.2025 filed by the Respondent No. 7 (**District Magistrate, Saharanpur**), which is riddled with inconsistencies, procedural inadequacies, and a lack of meaningful action in compliance with the directions of this Hon'ble Tribunal.
4. That the Applicant reserves the liberty to file a detailed reply, as and when deemed necessary, to address specific averments and to assist this Hon'ble Tribunal in ensuring that its directives are implemented in letter and spirit to achieve the desired objective of justice and ecological restoration.

Objections

5. At the outset, it is respectfully submitted that the revenue records placed on record by Respondent No. 7 (DM Saharanpur) do not contain any mention of the river as “*Sindhali Nadi*” or “*Khokhari Nadi*” across the concerned villages. This is evident from the tables annexed at Pages 198–207 and 246–255, wherein **the river land is inconsistently and incorrectly recorded as “खाला”, “नाला”, “गोहर”, “चकमार्ग”, “बंजर”, and even as “संक्रमणीय भूमिधर (सं० भु०)”**. This lack of uniformity and failure to acknowledge the river by its rightful name constitutes a serious administrative lapse and undermines the restoration process.
6. What is even more alarming is that **Para 8 (Page 197) of the report explicitly states that there is no record of the river in the revenue documents of two villages - Sarajpur Syed and Halwana Mustaqil**. Despite this glaring omission, the Respondent has not demonstrated any steps taken to trace, verify, or update the historical or satellite records for these villages, thereby indicating a lack of due diligence.
7. That, with respect to encroachment, the remarks column in the table at Pages 246–255 merely states “*अतिक्रमण हटाने का प्रयास किया जा रहा है*” in most villages. This vague and non-committal language is wholly inadequate. Several months have passed since the filing of this affidavit, yet **no document has been placed on record to show that any encroachments have actually been removed**, nor has any Action Taken Report or legal notices been furnished.
8. That in Village Khalidpur, the river land has largely been recorded as “*संक्रमणीय भूमिधर (सं० भु०)*”, implying private ownership. **No material has been placed on record to show how such land was allotted to private individuals, or what action has been initiated by the District Magistrate to verify the legality of such allotments and reclaim the land for the river**. The complete silence on this issue raises serious concerns regarding illegal allotments and administrative inaction.
9. That the **recorded width** of the river at various locations is grossly inconsistent and implausible:
 - In Khasra No. 299 (Bishanpur): **5.7 metres**,
 - In Khasra No. 1/520 (Sukhedi): **merely 2 metres**,
 - In Khasra No. 497 (Lakhnouti Jadid): **5 metres**,

- In Khasra No. 27 (Sharakpur Mustaqil): 3.39 metres, while in the adjacent Khasra No. 29, the width suddenly increases to 52 metres.

Such drastic variations in width—within small geographic ranges suggest either arbitrary measurements or **deliberate misclassification** of river land. This inconsistency calls into question the reliability of the entire river mapping in Saharanpur district.

Recommendations/Prayer

10. In light of the above, the Applicant respectfully prays that this Hon'ble Tribunal may be pleased to::

1. Direct the District Magistrate, Saharanpur to undertake a **comprehensive correction of revenue records in all affected villages, ensuring that the river is explicitly recorded as “Sindhali Nadi” or “Khokhari Nadi”**, and not under vague or misleading terms such as “Naala”, “Khala”, “Gohar”, “Banjar”, or “संक्रमणीय भूमिधर (सं० भु०)”.
2. Direct the Respondent to submit a verifiable, time-bound river restoration plan.
3. Pass such other or further orders as this Hon'ble Tribunal may deem just, fit, and proper in the interest of environmental protection and river restoration.

It is, therefore, respectfully prayed that the submissions of the applicant be taken on record and appropriate directions be issued in the interest of justice.

FILED BY:



Amit Kumar
(Applicant)
Place - New Delhi
Date - 31.07.2025